

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

206. C.P. (IB)/654(MB)2023

IN THE MATTER OF

State Bank Of India

... Petitioner

Vs

AMBIKA BRICKWELL LLP

... Respondent

U/s 7 of the Insolvency and Bankruptcy Code, 2016

Order Delivered on 07.11.2023

CORAM:

MS. REETA KOHLI,
MEMBER (J)

MS. MADHU SINHA,
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Petitioner: Adv. Ashish Mehta a/w Aarya More (PH)

For the Respondent: Sr. Counsel Mr. Nankani a/w Ayush Rajani & Khooshbu
Shah Rajani i/b AKR Legal

ORDER

Counsel for the Respondent prays for one last opportunity to address the arguments.

In the interest of justice, the matter is adjourned to **06.12.2023**.

Sd/-
MADHU SINHA
Member(Technical)

Sd/-
REETA KOHLI
Member(Judicial)

/z/